

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 107
IB-914/ND/2020

IN THE MATTER OF:

Bandari Venkataiah	...	Applicant/Petitioner
Vs		
Hil (India) Limited	...	Respondent

Order under Section 9 of IBC.

Order delivered on 09.11.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:Mr. Sameer Rastogi, Adv.
For the Respondent	:

ORDER

Learned Counsel for the applicant states that service affidavit has been filed and Corporate Debtor is served through email at the email address reflected on MCA website. Learned Counsel seeks and is granted time to file the track report of the speed post delivery along with the details of the email sent to the Corporate Debtor. None appeared for the Corporate Debtor. Let copy of this order be served through email to the Corporate Debtor by the Learned Counsel for the applicant.

List on 19.11.2020.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)

